



भारतीय प्रतिभूति
और विनियम बोर्ड
Securities and Exchange
Board of India

Remittance Advice

Attachment Proceeding No. 15382 & 15383 of 2026
Recovery Certificate No. 8725 of 2025

The Principal Officer / Chairman & Managing Director / CEO/Post Master
All Banks, Mutual Funds and Post Offices in India

Remittance of attached amount under Attachment proceeding no. 15382 & 15383 of 2026

1. Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8725 of 2025 dated May 01, 2025 had directed attachment of Bank accounts of **Best Healthcare Private Limited** [Defaulter] PAN: AADCB1811A in the matter of **Fortis Healthcare Limited** against the total due of Rs. **6,85,01,000/-** (Rupees Six Crore Eighty-Five Lakh One Thousand Only) (with further interest, all costs, charges & expenses, etc.)
2. Whereas Notice of Demand dated May 01, 2025 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated May 26, 2026 has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs. 7,55,01,000/-** (Rupees Seven Crore Fifty-Five Lac One Thousand only).
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above, lying in the account of the Defaulter with your Bank/redeem the units in the folios held by the Defaulters with your Mutual Fund forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8725** of ICICI Bank, **IFSC code - ICIC0000106**) immediately and intimate these remittance details by email to rekhav@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi this 2nd day of July, 2026.



Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar

वसुली अधिकारी एवं उप महाप्रबंधक

Recovery Officer & Deputy General Manager

भारतीय प्रतिभूति और विनियम बोर्ड

Securities and Exchange Board of India

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व उत्तरांचल नगर, नई दिल्ली-110023
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